

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00107 of 2016
Cuttack, this the 26th day of February, 2016

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)

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Md. Ahmed Baig,
aged about 58 years,
S/o Late Mahaboob Baig,
At/PO/Dist- Berhampur
At present working as OA (Office Assistant) staff
O/o – SRM BG division, Berhampur (on transfer).

...Applicant
(Advocates: M/s. D.K.Mohanty, S. Nayak)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Ministry of Communications,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi-110001.
2. Chief Postmaster General,
Odisha Circle, Bhubaneswar,
Dist- Khurda.
3. Post Master General,
Berhampur Region, Berhampur,
Ganjam-760001.
4. The Superintendent,
RMS BG Division, Behrampur,
Ganjam.
5. Nihar Ranjan Sahoo, SA
O/o RMS Division, Behrampur,
On transfer to applicants place.

... Respondents
(Advocate: Mr. A.C.Deo)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the Applicant, and Mr. A.C.Deo, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant, in his third round of litigation, under Section 19 of the Administrative Tribunals Act, 1985 challenging the order of transfer vide Memo No. B4-5/2001, Berhampur, dated 19.06.2015 (Annexure-A/7), order dt. 13.11.2015 (Annexure-A/12) and order dt. 03.11.2015, communicated on 24.11.2015, (Annexure-A/15). In pursuance of the orders passed by this Tribunal in O.A.No. 260/00360/2015 filed by the applicant, authorities issued letter dated 01.07.2015 and letter dated 13.11.2015. Challenging the order dated 13.11.2015 the applicant preferred another O.A.No. 260/00827/15 and pursuance of the order dated 20.11.2015 of this Tribunal in that O.A., Respondents communicated the order dated 03.11.2015 on 24.11.2015. We find from the record that the applicant has made a representation to Respondent No. 2 and 3 on 02.02.2016, which is stated to be pending and till date he has not received any response from the said Respondents for which he has filed this present O.A.

3. Mr. A.C.Deo, Ld. ACGSC, prayed for some time to obtain instruction by stating that this is the third round of litigation. However, in view of the fact that the representation of the applicant dated 02.02.2016 is stated to be pending, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No. 2 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a



period of three months. Though, we have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the Respondent No.2 to consider the same as per rules and regulations. We make it clear that status quo in respect of the continuance of the applicant shall be maintained till 30.06.2016.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 29.02.2016. Free copy of this order be given to Mr. Deo.


(A.K.PATNAIK)
MEMBER(Judl.)

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